

Shipping Services constituted by the Government under the Chairmanship of the Director General of Shipping, have urged the shippers and the Indian member lines of the Conference to resume discussions/negotiations with a view to arriving at mutually satisfactory agreement. The Secretary of the Conference has been requested to convey the strong feelings of the Indian shippers to the Conference headquarters in London. The Committee will continue to help the two sides in their discussions.

(d) The extra burden that the Indian exporters will have to bear as a consequence of the proposed increase will depend upon the quantum of trade that will move from the Indian coasts from the 1 May, 1980 onwards, through this conference.

श्री शिव कुमार सिंह ठाकुर: अध्यक्ष महोदय, मैं आपके माध्यम से माननीय मंत्री महोदय से जानना चाहता हूँ, जैसा उन्होंने कहा कि स्टैट्यूटरी पावर्स नहीं हैं इन्टरफीयर करने के लिए परन्तु इसके कारण हिन्दुस्तान के जो एक्सपोर्टर्स हैं उनपर 20 परसेंट फ्रेट बढ़ जायेगा इसलिए क्या शमन एक्सपोर्टर्स को कोई अनुदान के लिए सोच रहा है क्योंकि अगर अनुदान नहीं देंगे तो इन्टरनेशनल मार्केट में हमारे देश में बनी हुई चीजों की कास्ट ज्यादा बढ़ जायेगी तथा क्वापिटीशन नहीं हो पायेगा। इसलिए मैं आपके माध्यम से मंत्री महोदय से पूछना चाहता हूँ कि क्या सरकार इन बढ़े हुए रेट के कारण हमारे भारतीय एक्सपोर्टर्स को अनुदान देने पर विचार कर रही है?

श्री ए. पी. शर्मा: नहीं, एसा कोई विचार नहीं है।

श्री शिव कुमार सिंह ठाकुर: माननीय अध्यक्ष महोदय, इससे हमारी हिन्दुस्तान की जो शिपिंग कम्पनीज हैं, उनको तो लाभ पहुँचेगा, लेकिन इन्टरनेशनल मार्केट में हमारी वस्तुओं की कीमत अधिक होने से हम टिक नहीं पा रहे हैं। यह एक बहुत ही महत्वपूर्ण प्रश्न है, इसलिए मैं आपके माध्यम से मंत्री महोदय से पूछना चाहता हूँ कि वे इस संबंध में क्या कदम उठा रहे हैं?

श्री ए. पी. शर्मा: अध्यक्ष महोदय, कान्फ्रेंसिस नान-आफिशियल इन्टरनेशनल आर्गनीजेशन होती है और तीन नेशनल शिपिंग लाइन्स इस कान्फ्रेंसिस के सदस्य हैं। शिपर्स एसोसिएशन से बातचीत करने के बाद, ये किराया बढ़ाने का फैसला करते हैं। इन्होंने फैसला किया है, लेकिन शिपर्स एसोसिएशन को यह मान्य नहीं है। इस संबंध में हमारे डी. जी. शिपिंग और चोयरमैन कन्सल्टेंटिव कमेटी बातचीत कर रहे हैं और शिपर्स एसोसिएशन का जो विरोध है, उसको उन्होंने कान्फ्रेंस के रीजनल आफिस को जो बम्बई में है कन्वे किया है और यह कहा है कि अपने लंदन आफिस को यह बता दें। अभी हमें मालूम नहीं है कि उनकी प्रतिक्रिया क्या है।

Inter-Port/Inter-Dock transfers of Class I Officers

*227 SHRIMATI GEETA MUKHERJEE: Will the Minister of SHIPPING AND TRANSPORT be pleased to state:

- (a) whether all Class I officers except the Chairman and Deputy Chairman of each Port Trust and Dock Labour Board are permanent employees of each Port Trust and Dock Labour Board; and
- (b) if so, whether there is a proposal under consideration of the Government to introduce inter-port/inter-dock labour Board transfers of Class I Officers?

THE MINISTER OF SHIPPING AND TRANSPORT (SHRI A. P. SHARMA). (a) The Class I Officers of the Port Trusts and Dock Labour Boards are permanent employees of the concerned Port Trust and Dock Labour Board except those who have been appointed on temporary basis or on probation or have been, in a few cases, taken on deputation from other organisations.

(b) No, Sir.

SHRIMATI GEETA MUKHERJEE: Is the Minister aware of the fact that since these posts are permanent and these officers come in contact with the Shipping Companies and also the contractors, their stay in the same position and at the same place may result in corruption. This is due to the fact of their staying in the same place for such a long time and developing vested interests. If so, does this warrant inter-State and inter-port transfers of Class I Officers?

SHRI A. P. SHARMA: There are many difficulties in regard to agreeing to the views of the hon. Member for inter-Port transfers of these port officers. The difficulties are in regard to the fixation of their salary as the officers doing the same work have different scales of pay at different ports. Then there is the question of their seniority. This question was examined some time back with reference to the recommendations of a Committee known as Agarwal Committee. On reviewing the position it was decided not to pursue this question because it has many facets and complications.

SHRIMATI GEETA MUKHERJEE: Did that Committee go into the question of corruption as mentioned by me? If not would the Minister incharge go into these questions so as to review the merit of the proposal?

SHRI A. P. SHARMA: If at any time any case of corruption is brought to the notice of the Government against any officer, that has to be examined and necessary action will be taken.

SHRI JYOTIRMOY BOSU: Will the hon. Minister kindly tell us, if he has time and if he had taken the trouble of minutely going through the Report of the Public Accounts Committee on Calcutta Port Trust? Would he kindly tell us for what reasons the Chairman, Shri P. C. Mitra was prematurely removed and

the land Manager Shri Ghosh had been required to go on suspension? May I know the charges?

(Interruptions)

There are such a lot of defenders of corrupt officials, my goodness! I would like the Minister to enlighten us whether he has gone through the PAC report on Calcutta Port Trust....

PROF. N. G. RANGA: It does not arise out of this. How can the Minister be asked to answer it? Does it arise out of this?

SHRI JYOTIRMOY BOSU: It does. Inter dock labour board transfers are essential so that they do not grow roots, do not become familiar and do not come on the pay roll of the stevedors and land-owners there.

SHRI A. P. SHARMA: I know the views expressed by my friend, Shri Bosu. But as I have already said, this question has been gone into after the Agarwal Committee. As I pointed out, there are many complications in their transfer from one port to another. It is a question of their salary, seniority, promotion prospects, etc. Therefore, it has not been considered necessary for the present to pursue this question.

SHRI K. A. RAJAN: For the last one year, there is no Deputy Chairman for the Cochin dock labour board. May I know why the post is kept vacant and when it is going to be filled up?

SHRI A. P. SHARMA: Although it does not arise out of this, for the satisfaction of my hon. friend, I may assure him that very shortly this post is going to be filled up.

SHRI INDRAJIT GUPTA: In further amplification of that aspect of the question which was raised by Shrimati Geeta Mukherjee, may I ask the Minister whether he is not aware of the fact that it was due to the tie-up between certain officers and the stevedores of Calcutta Port

that the administration body of the Calcutta Dock Labour Board had to be superseded and is still superseded on grounds of serious malpractices and corruption? Is it also not a fact that these officers, because they had for a long time connections there with the stevedors, in collusion with the stevedors are unilaterally persuading the Ministry to restore the same Administrative Body against which all the unions and everybody else protested because they have been found to be it will be decided.

SHRI A. P. SHARMA: As regards the Administrative Body of the Calcutta Dock Labour Board, it is true that this body has been superseded and suspended. We have not taken any decision so far. I can assure the hon. member that there is intention on the part of the Government to restore the Administrative Body. In what form it is going to be restored, it will be decided.

SHRI INDRAJIT GUPTA: Will the concerned interests be consulted or will it be done unilaterally?

SHRI A. P. SHARMA: We will follow the proper procedure for it.

श्रमिक कानूनों के क्रियान्वयन का मूल्यांकन

*228. **श्री मूल चन्द डागा :** क्या श्रम मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या न्यूनतम मजूरी अधिनियम जैसे श्रमिक कानूनों के क्रियान्वयन का कोई मूल्यांकन किया गया है ; और

(ख) यदि हां, तो कब और इसके परिणामस्वरूप सरकार ने क्या निष्कर्ष निकाले हैं ?

THE MINISTER OF TOURISM AND CIVIL AVIATION AND LABOUR (SHRI J. B. PATNAIK): (a) and (b). The implementation of the labour laws is constantly under review.

Many evaluatory studies of the implementation of labour laws and the general condition of industrial rela-

tions in several public private sector undertaking have been done. The Labour Bureau has also conducted several surveys of the impact of labour laws on the working conditions of labour in specific areas,

The Government has decided to undertake an evaluation survey of the Minimum Wages Act.

The conclusions of all the above mentioned studies are communicated to concerned authorities for necessary action.

श्री मूल चन्द डागा : अध्यक्ष महोदय, यह तो एक रूटीन आन्सर है। मैं जानना चाहता हूँ, कौन-कौन से श्रमिक कानूनों के कार्यान्वयन का मूल्यांकन कब-कब और किस-किस मशीनरी के द्वारा आप ने करवाया ? उस का आखरी सर्वेक्षण कब हुआ और कौन सी तारीख को हुआ, उस के क्या परिणाम निकले और आप किस नतीजे पर पहुँचे ? उन्होंने किन-किन कानूनों की अवहेलना की है और उस मशीनरी में क्या कोई लैबर-रिप्रेजेन्टेटिव था या नहीं था, जब आप ने उन का इवैल्यूएशन करवाया ?

SHRI J. B. PATNAIK: This is a very broad question. It did not specify the particular Acts about which surveys were undertaken or evaluation reports were prepared.

About the Minimum Wages Act, I have already said that an evaluation is going to be done and after that evaluation, a report would be available.

As regards the Minimum Wages again, in 1972 an evaluation was done by the Labour Bureau. The report was available at that time. The hon. Member might have seen that report.

SHRI MOOL CHAND DAGA: In your reply you have said:

“Many evaluatory studies of the implementation of labour laws and the general condition of industrial relations in several public/private sector undertakings have been done.”